

# NHRC showcauses Chief Secretary over electrocution

POST NEWS NETWORK

**Bhubaneswar, July 17:** The National Human Rights Commission (NHRC) Monday served a show-cause notice on the Chief Secretary in connection with death of a man after coming in contact with a live wire laid for poaching wild boar in Ganjam last year.

The rights body asked the Chief Secretary to show reasons within six weeks as to why Rs 5 lakh compensation should not be given to the next of the kin of Uma Charan Bisoyi of Boutajholi village under Berhampur Sadar police limits of Ganjam.

The commission's move follows a plea filed by human rights activist Rabindra Mishra who informed the commission that Bisoyi and his female friend had gone to spend some quality time at the cashew forest near Baiganbadi in the district when the tragedy struck around 11pm December 13, 2022.

"While parking his motorcycle at the forest, Bisoyi came in contact with a live wire laid for poaching wild boar and died instantaneously. After learning about the mishap from Bisoyi's female friend, his brother



Uma Charan Bisoyi of Boutajholi village under Berhampur Sadar police limits of Ganjam died after coming in contact with a live wire laid for poaching wild boar in 2022

Dharma approached Berhampur Sadar police and a case (77/2022) was registered under Sections 302, 304 and 34 of the IPC and 135 of the Electricity Act," Mishra informed the NHRC, quoting the police complaint.

The commission January 25, 2023 asked the Energy department Principal Secretary, and Ganjam Collector as well as Superintendent of Police (SP) to file action taken reports (ATRs) in connection with the mishap within four weeks.

The Ganjam SP March 27, 2023 informed the NHRC that they have registered a case and arrested Trinath Das, Sania Das and Kishore Das December 22, 2022 and the accused were

chargesheeted March 30, 2023 on multiple charges, including illegal laying of wire for poaching. The Ganjam SP also forwarded the inquest and autopsy reports of Bisoyi which revealed the cause of death as 'electrocution and complications thereof'.

The Energy department June 26, 2023 informed the NHRC that the death occurred due to unlawful activities of miscreants who laid the live wire. The report also blamed the failure of electricity authorities to detect such theft and lodge police complaint against the culprits even after the accident under Section 135 of the Electricity Act, 2003.

## **SC seeks Assam govt response on plea seeking independent probe in police encounters**

<https://www.deccanherald.com/national/sc-seeks-assam-govt-response-on-plea-seeking-independent-probe-in-police-encounters-1237974.html>

The Supreme Court on Monday issued notice to the Assam government and others on a plea challenging a Gauhati High Court order, declining to entertain a PIL on police encounters after Chief Minister Himanta Biswa Sarma assumed power in the state in May 2021.

A bench of Justices S Ravindra Bhat and Aravind Kumar sought a response state government, the National Human Rights Commission and others on a plea by advocate Arif Md Yeasin Jwadder.

The petitioner, represented by advocate Prashant Bhushan, claimed that as per police statements published in newspapers, in every case the accused tried to snatch police personnel service weapons and in self-defence, police retaliated and opened fire. The plea contended that more than 80 “fake encounters” took place between Assam police and those accused in different cases since May 2021, and 28 people died and many were injured.

Those killed or injured were not dreaded criminals, and the police’s modus operandi has been the same in all the encounters, the petitioner submitted, seeking a direction for a probe by either CBI or SIT, or a police team from other states under court supervision. In January, the high court had rejected the PIL after noting that the state government is already conducting investigations in each case and no other separate probe is required.

## **Supreme Court seeks response from Assam government, NHRC on plea for probe into fake encounters**

<https://nenow.in/north-east-news/assam/supreme-court-seeks-response-from-assam-government-nhrc-on-plea-for-probe-into-fake-encounters.html>

New Delhi: The Supreme Court on Monday issued notice to the Assam government and the National Human Rights Commission (NHRC) on a plea filed by advocate Arif Jwaddar raising a grievance against alleged fake police encounters taking place in the State.

Hearing a petition, a bench of Justices S Ravindra Bhat and Aravind Kumar also issued notice to the Assam Human Rights Commission.

Advocate Prashant Bhushan appeared for the petitioner, Advocate Arif Jwadder.

New Delhi-based advocate Arif Jwadder moved the apex court after Gauhati High Court on January 27 disposed of a PIL see seeking an independent probe into the alleged fake encounters which took place in Assam from May 2021 onwards.

The Gauhati High Court had disposed off the PIL stating that investigations into all such cases are underway.

Advocate Jwadder in his petition filed in December 2021 sought an independent investigation into all the fake encounters which took place from May 2021 onwards by an SIT/CBI or other independent agency to be monitored by the Gauhati High Court.

He had alleged that the Supreme Court guidelines for investigating cases of death or injury in police action were not followed by the Assam police while probing such incidents in the state.

He had termed all such incidents as fake encounters in his petition.

Assam government in its affidavit dated 29.09.2022 had admitted to 171 police encounters wherein 56 people died and 145 were injured from May to August 2022. The death toll has increased since then.

However, the high court didn't give any cogent directions despite the material placed on record.

## India's Frequent Internet Shutdowns Discussed at G20 Meeting

<https://thewire.in/government/indias-frequent-internet-shutdowns-discussed-at-g20-meeting>

Responding to a query on the frequent internet bans in India, former Intelligence Bureau chief and member of National Human Rights Commission Rajiv Jain reportedly stated that the right to life is sometimes in conflict with the right to freedom of expression and right to privacy.

New Delhi: India's frequent internet shutdowns came up for discussion at the recent G20 meet on cybersecurity, with panelist Nneena Nwakanma saying that India should "stop shutting down the internet anytime".

Nwakanma, associated with Geneva-based International Digital Health and AI Research Collaborative, was part of a panel discussion on 'Internet Governance-National Responsibility and Global Commons'. "I haven't seen any case of internet shutdowns being taken to Parliament, nor is there any empirical evidence of economic returns (by imposing bans). Still, if law enforcement agencies need to impose a ban, they must follow the due process of law and elected representatives should be able to explain to their voters the reasons for such bans. Internet ban is one of the greatest dangers in building trust among the public," Nwakanma said, according to the Economic Times.

India has the dubious distinction of being the internet shutdown capital of the world. As research by Access Now has shown, since 2016, India has accounted for approximately 58% of all shutdowns documented in the Shutdown Tracker Optimization Project (STOP database). India is the only G20 country that has imposed an internet shutdown more than twice. Russia and Brazil are the other two courtiers that enforced two and one internet shutdowns respectively in 2022.

Most recently, in Manipur the government has indefinitely suspended internet services after ethnic violence broke out on May 3. The Supreme Court is hearing pleas against this suspension.

Responding to a query on the frequent internet bans in India, former Intelligence Bureau chief and member of National Human Rights Commission Rajiv Jain reportedly stated that the right to life is sometimes in conflict with the right to freedom of expression and right to privacy. "When there is a threat to life of a large group of people or in a large geographical area, primacy has to be given to Right to Life as the state acts as repository of all the rights and takes a call on temporary suspension of Internet," he said, according to Economic Times.

## मानवाधिकार आयोग के निर्देश पर बीसीसीएल ने जमा कराये ढाई करोड़, पर प्रशासन ने नहीं बांटा

### चिरकुंडा बाढ़ पीड़ितों का मामला

**चिरकुंडा.** राष्ट्रीय मानवाधिकार आयोग के निर्णय के आलोक में बीसीसीएल द्वारा चिरकुंडा नगर परिषद के बाढ़ प्रभावित लोगों के पुनर्वास को लेकर जनवरी 2023 में ही लगभग ढाई करोड़ रुपये दिया जा चुका है, लेकिन जिला प्रशासन द्वारा राशि को न ही नप को दी गयी और न ही प्रभावित लोगों के पुनर्वास की दिशा में कोई प्रयास किया गया. यह आरोप लगाते हुए चिरकुंडा नप के निवर्तमान उपाध्यक्ष व भाजपा जिला ग्रामीण के जिला उपाध्यक्ष जयप्रकाश सिंह ने कहा कि 16 मार्च 2020 को 137 बाढ़ प्रभावित को मुआवजा की मांग को लेकर मानवाधिकार आयोग में शिकायत की गयी थी. उसके बाद आयोग ने बीसीसीएल को मुआवजा देने का आदेश दिया. प्रभावित परिवारों को प्रधानमंत्री आवास की तर्ज पर आवास बनाकर देने का भी आदेश है. पांच जनवरी 2023 को बीसीसीएल ने दो करोड़ 49 लाख 75 हजार रुपये जिला प्रशासन को जमा भी कर दिया, लेकिन पीड़ितों को राशि नहीं मिली. कहा कि उनकी मांग 137 लोगों को मुआवजा देने की थी लेकिन अभी 111 लोगों की राशि ही भेजी गयी है. शेष के लिए पुनः आयोग का दरवाजा खटखटायेंगे. जानकारी के अनुसार 27 जुलाई 2018 को भारी बारिश के कारण झिलिया नदी में बाढ़ आ गयी थी.

## असम में पुलिस मुठभेड़ों के खिलाफ जनहित याचिका पर उच्चतम न्यायालय ने जारी किया नोटिस

<https://bhasha.ptinews.com/news/national/%E0%A4%85%E0%A4%B8%E0%A4%AE-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AA%E0%A5%81%E0%A4%B2%E0%A4%BF%E0%A4%B8-%E0%A4%AE%E0%A5%81%E0%A4%A0%E0%A4%AD%E0%A5%87%E0%A4%A1%E0%A4%BC%E0%A5%8B%E0%A4%82-%E0%A4%95%E0%A5%87-%E0%A4%96%E0%A4%BF%E0%A4%B2%E0%A4%BE%E0%A4%AB-%E0%A4%9C%E0%A4%A8%E0%A4%B9%E0%A4%BF%E0%A4%A4-%E0%A4%AF%E0%A4%BE%E0%A4%9A%E0%A4%BF%E0%A4%95%E0%A4%BE-%E0%A4%AA%E0%A4%B0-%E0%A4%89%E0%A4%9A%E0%A5%8D%E0%A4%9A%E0%A4%A4%E0%A4%AE-%E0%A4%A8%E0%A5%8D%E0%A4%AF%E0%A4%BE%E0%A4%AF%E0%A4%BE%E0%A4%B2%E0%A4%AF-%E0%A4%A8%E0%A5%87-%E0%A4%9C%E0%A4%BE%E0%A4%B0%E0%A5%80-%E0%A4%95%E0%A4%BF%E0%A4%AF%E0%A4%BE-%E0%A4%A8%E0%A5%8B%E0%A4%9F%E0%A4%BF%E0%A4%B8/515163.html>

नयी दिल्ली, 17 जुलाई (भाषा) उच्चतम न्यायालय ने गौहाटी उच्च न्यायालय के एक आदेश के खिलाफ दायर याचिका पर सोमवार को असम सरकार और अन्य से जवाब मांगा। उच्च न्यायालय ने मुख्यमंत्री हिमंत विश्व शर्मा के मई 2021 में शासन की बागडोर संभालने के बाद से हुई सिलसिलेवार पुलिस मुठभेड़ों पर एक जनहित याचिका खारिज कर दी थी।

न्यायमूर्ति एस. रवींद्र भट और न्यायमूर्ति अरविंद कुमार की पीठ ने वकील आरिफ मोहम्मद यासीन जवादर द्वारा दायर अपील पर राज्य सरकार, राष्ट्रीय मानवाधिकार आयोग और अन्य को नोटिस जारी किए।

## एनएचआरसी ने सरकार से पूछा रोम संविधि का अनुमोदन करना

<https://jantaserishta.com/world/nhrc-asks-government-to-ratify-rome-statute-2596000>

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सरकार से रोम संविधि के अनुसमर्थन की प्रक्रिया तुरंत शुरू करने का आग्रह किया है। आज अंतर्राष्ट्रीय आपराधिक न्याय दिवस (17 जुलाई) के अवसर पर एक प्रेस बयान जारी करते हुए एनएचआरसी के सहायक प्रवक्ता श्याम बाबू काफले ने सरकार से ऐसी अपील की। एनएचआरसी ने पीड़ितों को न्याय सुनिश्चित करने के लिए सरकार से ऐसी अपील की, जिसमें कहा गया कि अंतर्राष्ट्रीय आपराधिक न्यायालय के रोम क़ानून के अनुसमर्थन से पीड़ितों को न्याय सुनिश्चित करने का मार्ग प्रशस्त होगा और अपराधियों को मानव के गंभीर उल्लंघनों में उनकी संलिप्तता के लिए जवाबदेह बनाया जाएगा। युद्ध अपराध, नरसंहार, मानवता के खिलाफ अपराध और आक्रामकता के कार्य सहित अधिकार। एनएचआरसी ने याद दिलाया है कि उसने 15 साल पहले रोम संविधि अनुसमर्थन के लिए सरकार को लिखा था।



## असम में पुलिस मुठभेड़ों के खिलाफ याचिका पर सुप्रीम कोर्ट का नोटिस

<https://lawtrend.in/sc-assam-encounters/>

सुप्रीम कोर्ट ने सोमवार को गुवाहाटी हाई कोर्ट के एक आदेश के खिलाफ एक याचिका पर असम सरकार और अन्य से जवाब मांगा, जिसने मई 2021 में मुख्यमंत्री हिमंत बिस्वा सरमा के सत्ता संभालने के बाद से पुलिस मुठभेड़ों की एक श्रृंखला पर एक जनहित याचिका खारिज कर दी थी।

न्यायमूर्ति एस रवींद्र भट और न्यायमूर्ति अरविंद कुमार की पीठ ने वकील आरिफ मोहम्मद यासीन जवादर द्वारा दायर अपील पर राज्य सरकार, राष्ट्रीय मानवाधिकार आयोग और अन्य को नोटिस जारी किए।

गौहाटी उच्च न्यायालय ने 27 जनवरी को जनहित याचिका खारिज कर दी थी और कहा था कि किसी अलग जांच की आवश्यकता नहीं है क्योंकि राज्य सरकार पहले से ही प्रत्येक मामले में अलग जांच कर रही है।

मामले में एक सरकारी हलफनामे का हवाला देते हुए अदालत ने कहा कि मई 2021 और अगस्त 2022 के बीच 171 घटनाओं में 56 लोग मारे गए, जिनमें चार हिरासत में मारे गए, जबकि 145 अन्य घायल हो गए।

जवादर ने जनहित याचिका में दावा किया कि मई 2021 से, जब हिमंत बिस्वा सरमा ने मुख्यमंत्री के रूप में कार्यभार संभाला, असम पुलिस और विभिन्न मामलों के आरोपियों के बीच 80 से अधिक “फर्जी मुठभेड़” हुईं, जिसके परिणामस्वरूप 28 लोगों की मौत हो गई और कई घायल हो गए। 48 अन्य की तुलना में।

जनहित याचिका में कहा गया है कि मारे गए या घायल हुए लोग खूंखार अपराधी नहीं थे और सभी मुठभेड़ों में पुलिस की कार्यप्रणाली एक जैसी रही है।

जवादर ने अदालत की निगरानी में किसी स्वतंत्र एजेंसी जैसे सीबीआई, एसआईटी या अन्य राज्यों की पुलिस टीम से जांच की मांग की।

याचिका में कहा गया है कि अखबारों में प्रकाशित पुलिस बयानों के अनुसार, हर मामले में आरोपियों ने पुलिस कर्मियों के सर्विस हथियार छीनने की कोशिश की और आत्मरक्षा में पुलिस ने जवाबी कार्रवाई की, जिसके परिणामस्वरूप कथित अपराधी की मौत हो गई या वह घायल हो गया।

जवादर ने ऐसे दावों की सत्यता पर संदेह जताते हुए कहा कि मारे गए या घायल हुए लोग आतंकवादी नहीं थे, उन्हें हथियारों के इस्तेमाल में प्रशिक्षित नहीं किया गया था, और ऐसा नहीं हो सकता कि सभी आरोपी एक प्रशिक्षित पुलिस अधिकारी से सर्विस हथियार छीन सकते हैं। आग्नेयास्त्रों को आम तौर पर उनकी कमर पर रस्सी से बांधा जाता है।

मामले में असम सरकार के अलावा, असम पुलिस प्रमुख, राज्य के कानून और न्याय विभाग, राष्ट्रीय मानवाधिकार आयोग और असम मानवाधिकार आयोग को प्रतिवादी बनाया गया है।



## असम में पुलिस मुठभेड़ों के खिलाफ याचिका पर सुप्रीम कोर्ट ने असम सरकार को दिया नोटिस

<https://www.btvbharat.in/assam-3/>

असम में पुलिस मुठभेड़ों के खिलाफ याचिका पर सुप्रीम कोर्ट ने असम सरकार को नोटिस दिया

सुप्रीम कोर्ट ने सोमवार को गुवाहाटी उच्च न्यायालय के एक आदेश के खिलाफ एक याचिका पर असम सरकार और अन्य से जवाब मांगा, जिसने मई 2021 में मुख्यमंत्री हिमंत बिस्वा सरमा के सत्ता संभालने के बाद से पुलिस मुठभेड़ों की एक श्रृंखला पर एक जनहित याचिका खारिज कर दी थी। न्यायमूर्ति एस रवींद्र भट और न्यायमूर्ति अरविंद कुमार ने वकील आरिफ मोहम्मद यासीन जवादर द्वारा दायर अपील पर राज्य सरकार, राष्ट्रीय मानवाधिकार आयोग और अन्य को नोटिस जारी किए।

### 171 घटनाओं में 56 लोग मारे गए

गुवाहाटी उच्च न्यायालय ने 27 जनवरी को जनहित याचिका खारिज कर दी थी और कहा था कि किसी अलग जांच की आवश्यकता नहीं है क्योंकि राज्य सरकार पहले से ही प्रत्येक मामले में अलग जांच कर रही है। मामले में एक सरकारी हलफनामे का हवाला देते हुए अदालत ने कहा कि मई 2021 और अगस्त 2022 के बीच 171 घटनाओं में 56 लोग मारे गए, जिनमें चार हिरासत में मारे गए, जबकि 145 अन्य घायल हो गए। जवादर ने जनहित याचिका में दावा किया कि मई 2021 से, जब हिमंत बिस्वा सरमा ने मुख्यमंत्री के रूप में कार्यभार संभाला, असम पुलिस और विभिन्न मामलों के आरोपियों के बीच 80 से अधिक “फर्जी मुठभेड़” हुईं, जिसके परिणामस्वरूप 28 लोगों की मौत हो गई और कई घायल हो गए।

जनहित याचिका में कहा गया है कि मारे गए या घायल हुए लोग खूंखार अपराधी नहीं थे और सभी मुठभेड़ों में पुलिस की कार्यप्रणाली एक जैसी रही है। जवादर ने अदालत की निगरानी में किसी स्वतंत्र एजेंसी जैसे सीबीआई, एसआईटी या अन्य राज्यों की पुलिस टीम से जांच की मांग की। याचिका में कहा गया है कि अखबारों में प्रकाशित पुलिस बयानों के अनुसार, हर मामले में आरोपियों ने पुलिस कर्मियों के सर्विस हथियार छीनने की कोशिश की और आत्मरक्षा में पुलिस ने जवाबी कार्रवाई की, जिसके परिणामस्वरूप कथित अपराधी की मौत हो गई या वह घायल हो गया।

### मारे गए या घायल हुए लोग आतंकवादी नहीं

जवादर ने ऐसे दावों की सत्यता पर संदेह जताते हुए कहा कि मारे गए या घायल हुए लोग आतंकवादी नहीं थे, उन्हें हथियारों के इस्तेमाल में प्रशिक्षित नहीं किया गया था, और ऐसा नहीं हो सकता कि सभी आरोपी एक प्रशिक्षित पुलिस अधिकारी से सर्विस हथियार छीन सकते हैं। आग्नेयास्त्रों को आम तौर पर उनकी कमर पर रस्सी से बांधा जाता है। मामले में असम सरकार के अलावा, असम पुलिस प्रमुख, राज्य के कानून और न्याय विभाग, राष्ट्रीय मानवाधिकार आयोग और असम मानवाधिकार आयोग को प्रतिवादी बनाया गया है।

## **NHRC show cause to chief secy over minors death**

<https://timesofindia.indiatimes.com/city/ranchi/nhrc-show-cause-to-chief-secy-over-minors-death/articleshow/101841994.cms>

Ranchi: The National Human Rights Commission (NHRC) on Monday sent a show-cause notice to the Jharkhand chief secretary asking why compensation of Rs 5 lakh each should not be paid to the kin of the two sisters who died from burn injuries after falling into a tub of hot starch from midday meal rice on their school campus in Palamu in November last year.

The NHRC notice was sent under Section 18 of The Protection Of Human Rights Act, 1993 (PHR Act).

It also held the district administration and the state government accountable for several lapses and delays in providing treatment to the victims, leading to their deaths within weeks of the incident. The deceased were aged 3 and 4.5 years.

The NHRC letter (a copy of which is with TOI) dubbed the incident a violation of human and fundamental rights of the children and their parents while directing the chief secretary to furnish a response within six weeks.

“Failing which, the commission shall presume that the authority has nothing to appeal in the matter and will issue further directions under the PHR Act, 1993,” reads the letter.

Soon after the incident, Koderma-based rights activist Onkar Vishwarkarma approached the NHRC and accused the district administration and the state government of several lapses and failures in providing treatment.

Vishwakarma said the incident happened on November 23, 2022, at an anganwadi centre which was housed on the premises of the one-storey government middle school at Sellari Tola village under the Tarhasi police station and alleged that no proper investigation was conducted in the matter.

Taking cognisance of the complaint, the NHRC directed the Palamu deputy commissioner on December 28 for a thorough probe and submit the action taken report. However, NHRC had to send a reminder in March after the Palamu administration failed to report following which it responded, saying a case had been registered at the Tarhasi police station and an investigation was underway.

Again on June 7 this year on NHRC's direction, the state women, child development and social security department filed a detailed action taken report, saying action had been taken against the school principal and the staff of the anganwadi centre after holding them accountable.

“The department also informed that both the minors were admitted to the Daltonganj hospital first and referred to Rims the following day. It also said district administration provided the victims’ parents assistance of Rs 50,000 on November 26, 2022, before admitting them to Rims on November 27, 2022.”

It added, “However, both minors died on December 6 and 7 during treatment.”

Meanwhile, the office of the district social welfare department of Palamu on November 26 furnished another report about the action taken to NHRC, which was contradictory with other reports.

In its notice to the chief secretary, it said, “The report of the Palamu police forwarded by the child development and social security department said both injured girls were treated at Daltonganj for one night after which they were referred to Rims for better treatment as their condition was critical. But, due to poverty and lack of money, the parents took both the girls back to their home.

The notice also said, “Whereas, the report submitted by DCWO, Palamu, mentions that, as soon as the information was received by the administration, the girls were immediately admitted by the district administration at the Tarhasi PHC and after primary treatment, they were admitted to the Daltonganj hospital and on referral, they were shifted to Rims, Ranchi, by the district administration.”

It further said, “Why were the victims not transferred to the Rims immediately when they were referred by the medical officer of Daltonganj? Why did the treating doctor before discharging the victims, not inform the district administration who admitted the victims at the hospital? If informed, why were they not attended to immediately by the district administration and was an ambulance arranged for the travel Rims? Why did the families of the victims not get immediate financial assistance as the administration issued the cheques two days after the incident? Where was the administration for two days when the victims’ family financial condition forced them to take their children back to their homes and keep them there untreated for more than three days? In the light of these, the incident occurred due to careless, irresponsible and negligent conduct of the school management, the apathy of the district administration and the neglectful attitude of the state machinery,” the NHRC said.

## **NHRC once again urges govt to ratify Rome Statute**

<https://myrepublica.nagariknetwork.com/news/nhrc-once-again-urges-govt-to-ratify-rome-statute/?categoryId=81>

KATHMANDU, July 17: The National Human Rights Commission (NHRC) has urged the government to immediately proceed with the process of ratifying the Rome Statute of the International Criminal Court. The NHRC made the urge by issuing a statement on Monday on the occasion of the International Criminal Justice Day.

The International Criminal Court, established under the Rome Statute, paves the way to hold accountable those involved in serious crimes such as war crimes, genocide, crimes against humanity and extortion as defined by international law and to ensure justice for the victims. The Rome Statute is regarded as a milestone in terms of ensuring justice for victims and holding perpetrators accountable through human rights, humanitarian law and criminal justice.

In this regard, the NHRC wrote a letter to the Government of Nepal on August 6 to approve the Rome Statute. According to a press release issued by Shyambabu Kafle, assistant spokesperson for the NHRC, the rights body has once again reminded the Government of Nepal to establish the rule of law and be sensitive to the creation of a human rights culture by approving the Rome Statute in accordance with the recommendations made by the NHRC in the past, the resolution passed by the House of Representatives and the order of the Supreme Court.

The NHRC has also expressed its concern that the work of making laws that support impunity has not been stopped. The NHRC has expressed concern over the delay in ratifying the Rome Statute, despite a resolution passed by the then House of Representatives on July 19, 2006 and a Supreme Court writ (writ no 2942) of 2059 BS. The NHRC says that impunity will get more support as the instructions provided for the establishment of the humanitarian law have not yet been implemented.

## सुप्रीम कोर्ट पहुंचा असम का एनकाउंटर मामला

**नई दिल्ली :** उच्चतम न्यायालय ने गौहाटी उच्च न्यायालय के एक आदेश के खिलाफ दायर याचिका पर सोमवार को असम सरकार और अन्य से जवाब मांगा। उच्च न्यायालय ने मुख्यमंत्री हिमंत विश्वशर्मा के मई 2021 में शासन की बागडोर संभालने के बाद से हुई मिलसिलेवार पुलिस मुठभेड़ों पर एक जनहित याचिका खारिज कर दी थी। न्यायमूर्ति एस. रवींद्र भट और न्यायमूर्ति अरविंद कुमार की पीठ ने वकील आरिफ मोहम्मद यासीन जवादर की ओर से

दायर अपील पर राज्य सरकार, राष्ट्रीय मानवाधिकार आयोग और अन्य को नोटिस जारी किए। गौहाटी उच्च न्यायालय ने 27 जनवरी को जनहित याचिका खारिज कर दी थी और कहा था कि किसी अलग जांच की आवश्यकता नहीं है, क्योंकि राज्य सरकार पहले से ही प्रत्येक मामले में अलग जांच कर रही है। मामले में एक सरकारी हलफनामे का हवाला देते हुए अदालत ने कहा कि मई 2021 और अगस्त 2022 के बीच 171 घटनाओं ■ शेष पृष्ठ 11 पर

### सुप्रीम कोर्ट पहुंचा असम का एनकाउंटर मामला

में 56 लोग मारे गए, जिनमें से चार व्यक्ति हिरासत में मारे गए। इसके अलावा 145 अन्य घायल हुए। जवादर ने जनहित याचिका में दावा किया कि मई 2021 में हिमंत विश्वशर्मा ने मुख्यमंत्री के रूप में कार्यभार संभालने के बाद से असम पुलिस और विभिन्न मामलों के आरोपियों के बीच 80 से अधिक फर्जी मुठभेड़ हुई हैं। इसके परिणामस्वरूप 28 लोगों की मौत हो गई और 48 से अधिक घायल हो गए। जनहित याचिका में कहा गया है कि मारे गए या घायल हुए लोग खूंखार अपराधी नहीं थे और सभी मुठभेड़ों में पुलिस की कार्यप्रणाली एक जैसी रही है। जवादर ने अदालत की निगरानी में केंद्रीय अन्वेषण ब्यूरो (सीबीआई) जैसी किसी स्वतंत्र एजेंसी, विशेष जांच दल (एसआईटी) या अन्य राज्यों की पुलिस टीम से जांच कराए जाने की मांग की। याचिका में कहा गया है कि अखबारों में प्रकाशित पुलिस के बयानों के अनुसार, हर मामले में आरोपियों ने पुलिस कर्मियों के सरकारी हथियार छीनने की कोशिश की और आत्मरक्षा में पुलिस ने जवाबी कार्रवाई की, जिसके परिणामस्वरूप कथित अपराधी की मौत हो गई, या वह घायल हो गया। मामले में असम सरकार के अलावा, असम पुलिस महानिदेशक, राज्य के कानून और न्याय विभाग, राष्ट्रीय मानवाधिकार आयोग और असम मानवाधिकार आयोग को प्रतिवादी बनाया गया है।

गौहाटी 18.7.2023

# असम में पुलिस मुठभेड़ों के खिलाफ याचिका पर सुप्रीम कोर्ट का नोटिस

नई दिल्ली (भाषा)। उच्चतम न्यायालय ने गौहाटी उच्च न्यायालय के एक आदेश के खिलाफ दायर याचिका पर सोमवार को असम सरकार और अन्य से जवाब मांगा। उच्च न्यायालय ने मुख्यमंत्री हिमंत विश्व सरमा के मई 2021 में शासन की बागडोर संभालने के बाद से हुई सिलसिलेवार पुलिस मुठभेड़ों पर एक जनहित याचिका खारिज कर दी थी।

न्यायमूर्ति एस. रवींद्र भट और न्यायमूर्ति अरविंद कुमार की पीठ ने वकील आरिफ मोहम्मद यासीन जवादर द्वारा दायर अपील

पर राज्य सरकार, राष्ट्रीय मानवाधिकार आयोग और अन्य को नोटिस जारी किए। गौहाटी उच्च न्यायालय ने 27 जनवरी को जनहित याचिका खारिज कर दी थी और कहा था कि किसी अलग जांच की आवश्यकता नहीं है क्योंकि राज्य सरकार पहले से ही प्रत्येक मामले में अलग जांच कर रही है। मामले में एक सरकारी हलफनामे का हवाला देते हुए अदालत ने कहा कि मई 2021 और अगस्त 2022 के बीच 171 घटनाओं में 56 लोग मारे गए, जिनमें से

चार व्यक्ति हिरासत में मारे गए। इसके अलावा 145 अन्य घायल हुए। जवादर ने जनहित याचिका में दावा किया कि मई 2021 में हिमंत विश्व सरमा ने मुख्यमंत्री के रूप में कार्यभार संभालने के बाद से असम पुलिस और विभिन्न मामलों के आरोपियों के बीच 80 से अधिक 'फर्जी मुठभेड़' हुई हैं।

जनहित याचिका में कहा गया है कि मारे गए या घायल हुए लोग खूंखार अपराधी नहीं थे और सभी मुठभेड़ों में पुलिस की कार्यप्रणाली एक जैसी रही है। जवादर ने अदालत की निगरानी में केंद्रीय अन्वेषण

ब्यूरो (सीबीआई) जैसी किसी स्वतंत्र एजेंसी, विशेष जांच दल (एसआईटी) या अन्य राज्यों की पुलिस टीम से जांच कराए जाने की मांग की। याचिका में कहा गया है कि अखबारों में प्रकाशित पुलिस के बयानों के अनुसार, हर मामले में आरोपियों ने पुलिस कर्मियों के सरकारी हथियार छीनने की कोशिश की और आत्मरक्षा में पुलिस ने जवाबी कार्रवाई की, जिसके परिणामस्वरूप कथित अपराधी की मौत हो गई, या वह घायल हो गया।

■ याचिका में कहा गया है कि मारे गए लोग खूंखार अपराधी नहीं थे और सभी मुठभेड़ों में पुलिस की कार्यप्रणाली एक जैसी रही है



# SC notice on plea against police encounters in Assam

NEW DELHI, July 17: The Supreme Court on Monday sought the response of the Assam Government and others on a plea against an order of the Gauhati High Court which dismissed a PIL on a series of police encounters since Chief Minister Himanta Biswa Sarma assumed power in May 2021.

A bench of Justices S Ravindra Bhat and Aravind Kumar issued notices to the State Government, the National Human Rights Commission and others on an appeal filed by advocate Arif Md Yeasin Jwadder.

The Gauhati High Court had on January 27 dismissed the PIL, saying no separate probe is required as the state government is already conducting separate investigations in each case.

Citing a Government affidavit in the matter, the court

said that 56 people were killed, including four who died in custody, while 145 others were injured in 171 incidents between May 2021 and August 2022.

Jwadder claimed in the PIL that more than 80 "fake encounters" took place between Assam Police and those accused in different cases since May 2021, when Himanta Biswa Sarma took charge as the Chief Minister, resulting in the death of 28 people and injuries to more than 48 others.

Those killed or injured were not dreaded criminals, and the police's modus operandi has been the same in all the encounters, the PIL said.

Jwadder sought an enquiry by an independent agency like the CBI, SIT or a police team from other states under court supervision.

The petition said that ac-

cording to police statements published in newspapers, in every case the accused tried to snatch service weapons of police personnel, and in self-defence, police retaliated resulting in death or injury to the alleged criminal.

Jwadder cast doubt about the genuineness of such claims, saying as those killed or injured were not militants, they were not trained in the use of weapons, and it cannot be the case that all accused could snatch a service weapon from a trained police officer whose firearms are normally tied with a rope to their waist.

Besides the Assam Government, the Assam Police chief, the State's Law and Justice Department, National Human Rights Commission and Assam Human Rights Commission have been made respondents in the case. - PTI



## असम में पुलिस मुठभेड़ों के खिलाफ जनहित याचिका पर नोटिस जारी

नई दिल्ली, (पंजाब केसरी): उच्चतम न्यायालय ने गौहाटी उच्च न्यायालय के एक आदेश के खिलाफ दायर याचिका पर सोमवार को असम सरकार और अन्य से जवाब मांगा। उच्च न्यायालय ने मुख्यमंत्री हिमंत विश्व शर्मा के मई 2021 में शासन की बागडोर संभालने के बाद से हुई सिलसिलेवार पुलिस मुठभेड़ों पर एक जनहित याचिका खारिज कर दी थी। न्यायमूर्ति एस. रवींद्र भट और न्यायमूर्ति अरविंद कुमार की पीठ ने वकील आरिफ मोहम्मद यासीन जवादर द्वारा दायर अपील पर राज्य सरकार, राष्ट्रीय मानवाधिकार आयोग और अन्य को नोटिस जारी किए। गौहाटी उच्च न्यायालय ने 27 जनवरी को जनहित याचिका खारिज कर दी थी और कहा था कि किसी अलग जांच की आवश्यकता नहीं है क्योंकि राज्य सरकार पहले से ही प्रत्येक मामले में अलग जांच कर रही है। मामले में एक सरकारी हलफनामे का हवाला देते हुए

### मदनी को केरल जाने की अनुमति

उच्चतम न्यायालय ने 2008 में बेंगलुरु में हुए सिलसिलेवार बम धमाकों से संबंधित मामले में मुख्य आरोपी पीपुल्स डेमोक्रेटिक पार्टी (पीडीपी) के अध्यक्ष अब्दुल नसर मदनी को इलाज के लिए केरल जाने और वहां ठहरने की सोमवार को अनुमति दे दी। न्यायमूर्ति ए. एस. बोपन्ना और न्यायमूर्ति एम. एम. सुंदरेश की पीठ ने मदनी की जमानत की शर्त में बदलाव किया। इससे पहले अदालत ने उन्हें मुकदमे की सुनवाई पूरी होने तक बेंगलुरु में रहने का निर्देश दिया था। पीठ ने कहा, "11 जुलाई, 2014 के आदेश में संशोधन करते हुए हम याचिकाकर्ता को केरल में अपने गृहनगर जाने और वहां ठहरने की अनुमति देते हैं।"

अदालत ने कहा कि मई 2021 और अगस्त 2022 के बीच 171 घटनाओं में 56 लोग मारे गए, जिनमें से चार व्यक्ति हिरासत में मारे गए। इसके अलावा 145 अन्य घायल हुए।



Tue, 18 July 2023

<https://mpaper.punjabkesari.com/c/72968>



## **Supreme Court seeks response of Assam government, NHRC in plea for independent probe into fake encounters in State**

<https://www.barandbench.com/news/litigation/supreme-court-notice-assam-government-nhrc-fake-police-encounters>

The Gauhati High Court had earlier dismissed the plea and criticised the petitioner for filing a PIL based on media reports and 'vague, omnibus' assertions.

The Supreme Court on Monday sought the response of the Assam government and the National Human Rights Commission (NHRC) on a plea raising grievance against fake police encounters allegedly taking place in the State. [Arif Yeasin Jwadder v. State of Assam and Ors]

A Bench of Justices S Ravindra Bhat and Aravind Kumar also issued notice to the Assam Human Rights Commission.

Advocate Prashant Bhushan appeared for the petitioner, Advocate Arif Yeasin Jwadder.

Jwadder moved the Supreme Court after the Gauhati High Court declined to issue an order directing an independent probe into encounter killings in Assam. He had sought the registration of a First Information Report (FIR) for murder under Section 302 of the Indian Penal Code against police personnel over fake encounter killings.

Additionally, he sought the constitution of Human Rights Courts in Assam as necessitated under Section 30 of the Protection of Human Rights Act.

The petitioner alleged that over 80 police encounters have taken place since May last year and that 28 people were killed and 48 injured in "fake encounters."

However, the Gauhati High Court rejected the plea and came down heavily on the petitioner for filing his petition based on media reports and 'vague, omnibus' assertions, despite being a practising lawyer.

"It appears that having read some media reports on police actions leading to death/injury of some accused persons in police custody, the petitioner has rushed to this court by filing the present petition, without properly verifying the complete facts. Under the circumstances, the possibility of the petitioner approaching this Court by way of this petition merely seeking some publicity cannot be entirely ruled out," the High Court had observed.

## Jamshedpur मुसाबनी की महिला की सिलिकोसिस से मौत

<https://samacharnama.com/city/jamshedpur/woman-from-jamshedpur-musabani-dies-of-silicosis/cid11607050.htm>

झारखण्ड न्यूज़ डेस्क, सिलिकोसिस से पीड़ित मुसाबनी के बादिया माइंस की रहने वाली मजदूर कुंती पातर (56) की मौत हो गई. हालत बिगड़ने पर परिजन उसे अस्पताल ले जा रहे थे, लेकिन रास्ते में ही उसने दम तोड़ दिया. मृतका अपने पीछे पति, दो बेटी, एक बेटा समेत भरापूरा परिवार छोड़ गई है. मृतका का बेटा बेंगलुरु में मजदूरी करता है. उसके आने के बाद महिला का अंतिम संस्कार होगा.

जिले में सिलिकोसिस मजदूरों के हित को लेकर काम करने वाली आक्युपेशनल सेफ्टी ऐंड हेल्थ एशोसिएशन ऑफ झारखंड (ओसाज) के महासचिव सुमित कुमार कार ने बताया कि मुसाबनी के रेमिंग मास कंपनी में महिला छह साल तक काम की थी, जहां उसे सिलिकोसिस हुआ. मौत की जानकारी जिला प्रशासन को दी जाएगी, ताकि मुआवजा मिल सके. जिले में सिलिकोसिस मजदूरों के साथ इलाज में चिकित्सक भेदभाव करते हैं. डॉक्टर बीमारी के लक्षण लिख देते हैं, लेकिन सिलिकोसिस नहीं लिखते हैं. इस कारण आक्रांतों को आर्थिक सहायता सरकार से नहीं मिल पाती है. इसे लेकर राष्ट्रीय मानवाधिकार आयोग से भी गुहार लगाई गई है.

ओसाज इंडिया की ओर से 18 जुलाई को सिलिकोसिस आक्रांत मजदूरों की छाती का एक्सरे कराया जाएगा और उनके अधिकार पर चर्चा की जाएगी.

एनएचआरसी ने मुख्य सचिव से मांगी रिपोर्ट

मुसाबनी में सिलिकोसिस पीड़ित मजदूरों के संबंध में मानवाधिकार आयोग को ओसाज की ओर से पत्र लिखा गया था, जिस पर एनएचआरसी ने संज्ञान लिया है. इस संबंध में झारखंड के मुख्य सचिव से एक माह के भीतर आयोग ने एक्शन टेकन रिपोर्ट मांगी गई है. मुसाबनी प्रखंड के 288 सिलिकोसिस पीड़ित मजदूरों की इलाज से लेकर सरकारी सहायता में लगातार उपेक्षा की जा रही है